

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-2931 (ND)/2019

IN THE MATTER OF:
iProgrammer Solutions Pvt. Ltd.
Vs
VLCC Health Care Ltd.

...PETITIONER

...RESPONDENT

SECTION
Under Section 9 IBC 2016

Order delivered on 15.11.2019

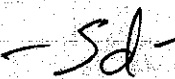
Coram:
Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri K. K. Vohra,
Hon'ble Member (Technical)

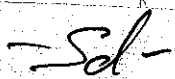
For the Petitioner/Applicant :
For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. Counsel for the Operational Creditor is permitted to serve private notice at the registered office address of the CD by all modes and file the proof of service on the next date of hearing.

Put up on 26.02.2020.


(K. K. VOHRA)
MEMBER (TECHNICAL)


(Ch. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)